(e) if so, the result of such an examination?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

(b) No, Sir.

(c) Yes, Sir.

(d) No, Sir.

(e) Does not arise.

बम्बई के औद्योगिक साथों में काम करने वाले पठान

2189. { **श्री मधु लिमये :**
श्री रामसेवक यादव :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन का ध्यान इस बात की ओर आकर्षित किया गया है कि बम्बई में हजारों पठानों को इस आधार पर काम से हटाया जा रहा है कि वे पाकिस्तानी नागरिक हैं;

(ख) क्या सरकार को यह पता है कि वे बादशाह खां के अनुयायी हैं तथा पख्तूनिस्तान के समर्थक हैं और भारत की नागरिकता स्वीकार करने के लिये तैयार हैं; और

(ग) यदि हां, तो क्या सरकार उन्हें बम्बई के कारखानों में फिर से काम करने पर लगाये जाने के लिये कोई प्रयास करेगी ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी) : (क) केवल 559 ऐसे पठानों को नौकरी से हटाया गया है जो पाकिस्तानी राष्ट्रिक थे और महत्वपूर्ण उद्योगों में नियुक्त थे ।

(ख) राज्य शासन से प्राप्त जानकारी के अनुसार उन में से कोई बादशाह खान का अनुयायी या पख्तूनिस्तान का समर्थक नहीं पाया गया ।

(ग) प्रश्न नहीं उठता ।

Quota for S.Cs. and S.Ts. in Public Undertakings

2190. { **Shri Kapur Singh:**
Shri Solanki:
Shri Siddiah:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have issued orders to the Public Undertakings extending further the period for reserving quotas for the Scheduled Castes and Scheduled Tribes for employment in the undertakings;

(b) whether Government have made any survey to find out to the extent to which these facilities have helped the members of these communities to raise their standard; and

(c) whether there is any time limit for which this facility is proposed to be given?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (c). Posts under Public Sector Undertakings are not posts under Government, nor do Articles 15, 16 and 335 of the Constitution apply to employment in the Undertakings. Legally also, no scheme of reservation of posts for Scheduled Castes and Scheduled Tribes can be forced on the Public Sector Undertakings by Government. Nevertheless, Ministries administratively concerned with the Public Sector Undertakings have been requested by the Ministry of Home Affairs to issue instructions to the Undertakings under their control to make reservations for Scheduled Castes and Scheduled Tribes on the lines of the reservations in the Central Government Services. Where the scheme is adopted in a Public Sector Undertaking, there is no time-limit for its continuance.

(b) No.